

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE), CHENNAI**

**Original Application No. 144 of 2017(SZ)**

Between:

E. Uma W/o Ramalingam Gowda ..... Applicants/ Appellants

vs.

The State of Karnataka and Others ..... Respondents

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1.	Reply statement on behalf of the Karnataka State Environment Impact Assessment Authority (Respondent No. 3)	

Place:

Date:

Through Counsel

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)**

**CHENNAI**

**Original Application No. 144 of 2017(SZ)**

Between:

E. Uma W/o Ramalingam Gowda ..... Applicants/Appellants

vs

The State of Karnataka and Others ..... Respondents

**REPLY STATEMENT OF THE STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY, KARNATAKA (RESPONDENT NO. 3)**

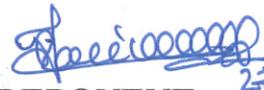
Most Respectfully Showeth:

I, Ravikumar J K, aged about 41 years, son of Krishnappa. D, currently working as the Scientific Officer Grade-I, Forest Ecology and Environment Department, Karnataka Government Secretariat and assisting the State Level Environment Impact Assessment Authority, Karnataka, Bengaluru do hereby solemnly affirm and state on oath that i am familiar with the facts and circumstances of the present matter. I state that the contents of the present reply are true and correct and are

verifiable from official records and nothing material has been concealed there from.

1. It is respectfully submitted that the State Level Environment Impact Assessment Authority, Karnataka, (hereafter, the “SEIAA”) have not granted Environmental Clearance to the project under consideration in the above referenced Original Application. However as per the records submitted by the concerned authorities the Environmental Clearance was issued by the DEIAA as per the delegated powers in accordance with applicable law. **(ANNEXURE-R1)**
  
2. It is respectfully submitted that the 8<sup>th</sup> respondent, Sri Maruthi Stone Crusher & Quarry Unit have not been granted lease from the concerned authorities for the quarrying activities to the project under consideration and also they have not carried out any illegal quarrying as per the documents furnished by the concerned authorities and they are operating a stone crushing unit, which is not under the purview of EIA notification 2006. **(ANNEXURE-R2)**
  
3. Without any prejudice to the submissions hereinabove, it is respectfully submitted that SEIAA has no specific comments to the relief prayed for by the Applicant and SEIAA will be bound by the directions of this Hon'ble Tribunal,

if any, after consideration of the merits of the Original Application.

  
27/4/21  
**DEPONENT**  
**Scientific Officer, Grade-I**  
**Forest, Ecology & Environment**  
**KGS MS Building**  
**Bengaluru 560 001**

**Place:** Bangalore

**Date:** 27.04.2021

